

ITEM NO.33

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
6139/2016

(Arising out of impugned final judgment and order dated 16/10/2014
in WC No.54974/2014 passed by the High Court of Judicature at
Allahabad)

M/S BAJAJ HINDUSTHAN LTD

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS

Respondent(s)

(With appln.(s) for c/delay in filing SLP and office report)

Date : 08/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr.L.Nageshwar Rao, Sr.Adv.
Mr. Syed Shahid Hussain Rizvi, Adv.
Mr.Sanjeev Kumar, Adv.
Mr.Anoop Kumar, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Learned senior counsel for the petitioner has placed
reliance on Annexure P-22 (at page 149 of the SLP paperback), which
is the affidavit filed by the Tehsildar, Bisalpur, Pilibhit, before
the High Court and therefrom Annexure SCA-1 (at page 154 of the SLP
paperbook) to contend, that the acknowledged position even as per
the affidavit filed on behalf of the respondents before the High
Court was that out of a total demand of approximately Rs.118

crores, a sum of more than Rs.115 crores has already been deposited by the petitioner.

Issue notice on the application for condonation of delay as also on the special leave petition, returnable on 25.04.2016.

Liberty is granted to the learned counsel for the petitioner to serve the respondents through the standing counsel for the State of Uttar Pradesh nominated for this Court.

Auction proceedings shall not be finalised till the next date of hearing.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
COURT MASTER